

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. No. 2/2013, I.A. No. 3/2013 in Petition(s) for Special Leave to Appeal (C) No(s). 761/2009

(Arising out of impugned final judgment and order dated 16/05/2007 in ITA No. 290/2006 passed by the High Court Of Punjab & Haryana At Chandigarh)

C.I.T., FARIDABAD

Petitioner(s)

VERSUS

KRISHAN LAL (DEAD)

Respondent(s)

(for substitution and c/delay in filing substitution appln.)

Date : 09/01/2017 These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE L. NAGESWARA RAO  
[IN CHAMBERS]

For Petitioner(s) Mrs. Gargi Khanna, Adv.  
Mrs. Anil Katiyar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay in filing the application for substitution is condoned subject to payment of cost of Rs. 2000/- (Rupees Two Thousand Only) to the Supreme Court Legal Services Committee.

Application for substitution is allowed and abatement, if any, is set aside.

Cause title be amended accordingly.

(SONALI SAUND)  
SR.P.A

(CHANDER BALA)  
COURT MASTER